

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 923
ANSWERED ON MONDAY, THE 08TH FEBRUARY, 2021/
MAGHA 19, 1942 (SAKA)**

APPEAL BEFORE NCLATs

QUESTION

**923. SHRI P.C. MOHAN:
SHRI L.S. TEJASVI SURYA:**

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) the status of appeals from the decisions of the Competition Commission of India pending before the NCLATs**
- (b) whether the Government intends to establish appellate tribunals apart from the NCLATs to adjudicate appeals under the Competition Act, 2002 in order to decrease case pendency at NCLATs; and**
- (c) if so, the details thereof?**

ANSWER

**MINISTER OF STATE FOR FINANCE (SHRI ANURAG SINGH THAKUR)
AND CORPORATE AFFAIRS**

वित्त एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री अनुराग सिंह ठाकुर)

(a): As per the data received from the National Company Law Appellate Tribunal (NCLAT), a total of 328 appeals have been filed before the NCLAT from the decisions of the Competition Commission of India upto 31.01.2021. Out of 328 cases, 80 cases have been decided and 248 cases are pending as on 31.01.2021.

(b): No, Sir.

(c): Does not arise.